



2026:AHC:53343

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 9656 of 2026

Smt Sudama Devi

.....Petitioner(s)

Versus

State Of U.P. And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Mohd. Wasim, Vikram Jeet
Counsel for Respondent(s)	: C.S.C., Sher Bahadur Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri S. B. Singh, learned counsel for the respondent no.4 and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Additional Commissioner (Judicial), Bareilly Region, Bareilly to decide recall/restoration application of the petitioner dated 03.09.2025 expeditiously.

4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid application strictly in accordance with

law most expeditiously and preferably within a period of three months but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

March 16, 2026
Pramod Tripathi